

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. E/363/2010

Koushal Steel

....Appellant (s)

Vs.

Commissioner of Central Excise, GHY

....Respondent (s)

Appearance:

None for the Appellant (s)

Shri H.S. Abedin, AC (AR) for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER(TECHNICAL)

Date of Hearing:- 29.01.2019

Date of Decision:- 29.01.2019

ORDER NO:

Per Shri P.K. Choudhary, Member (Judicial)

When the matter is called, none appeared on behalf of the appellant despite notice. No request for adjournment has been received from them. However, the matter is adjourned to **27.03.2019**.

2. Issue Notice.

(Dictated and pronounced in the open court.)

**(Shri V. Padmanabhan)
Member (Technical)**

**(Shri P.K. Choudhary)
Member(Judicial)**

msh